NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: IND/658/ (IB)/CB/2017

CP/469/2017

NAME OF THE PETITIONER(S)

: PREMIER STEEL COMPLEX PVT LTD

NAME OF THE RESPONDENT(S)

: VIBGYOR AUTOMOTIVE PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

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MANAGORA

1. C. V. RAMACHANDAA-MUSTAY Cornel for Repordent

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RAMAKIUSHOWN VIRARAGHAVAN

ORDER

Counsel representing both the parties present. There has been some disagreement between the parties in reaching the settlement in relation to outstanding debt claimed by the petitioner. Listening to both of the sides, this Bench has suggested Rs.13,00,000/- for which both the counsels prayed time to seek instructions from their clients. In case both the parties agree to the same, the Respondent shall bring a Demand Draft to the tune of Rs.13,00,000/- on the next date of hearing. Put up on 21.06.2017 at 02.30 P.M.

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(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD. SHARIEF TARIQ) (MEMBER (JUDICIAL)